

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 27.08.2018 AT 10.30  
AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No. 332/2018 in CP No. 400/241/HDB/2018
NAME OF THE COMPANY	Garudavega Delivers Services Pvt Ltd
NAME OF THE PETITIONER(S)	Seshavatharam Puranam
NAME OF THE RESPONDENT(S)	Garudavega Delivers Services Pvt Ltd & 10 Others
UNDER SECTION	241

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V. Venkata Rami Reddy. V. Anita	Advocate	9542239039	V. Anita

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
D. Narendar Naik for R8 & Undertaking for other Respondents	Adv	9849387366	D. Narendar Naik

**ORDER**

Learned counsel Mr. V. Venkata Rami Reddy and Ms. V. Anita present for Petitioner. Learned counsel Mr. D. Narendar Naik present for Respondent.

Petitioner not filed proof of service of notice on Respondent.

Petitioner counsel represented that notices were dispatched but acknowledgment not received and undertake to file courier receipts.

Mr. D. Narendar Naik filed vakalat for R8.

Mr. Narendar Naik offered to file vakalat for Respondents 1 to 7 and 9 & 10

Respondent shall file counter in waiver application within two weeks serving copy in advance to the Petitioner and file proof of service.

List the matter on 11.09.2018.

  
MEMBER JUDICIAL